

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

RAJYA SABHA

UNSTARRED QUESTION No 1881

TO BE ANSWERED ON THURSDAY, THE 17TH MARCH, 2022

INFRASTRUCTURE DEVELOPMENT OF SUBORDINATE COURTS

1881. SHRI MUZIBULLA KHAN :

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether in Odisha under centrally sponsored scheme for Infrastructure Development of Sub-ordinate Judiciary, 6 judicial building projects have been taken up for construction and 2 court buildings are in progress out of 6; and
- (b) if so, the time by which the balance amount of Rs. 1,174/- lakh required by the State Government for completion of above project be released?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a) & (b): As far as status of judicial infrastructure in the State of Odisha is concerned, as per information made available by the State Government on the Nyaya Vikas web portal presently 53 court halls and 56 residential units are under construction.

The primary responsibility of development of Infrastructure facilities for judiciary rests with the State Governments. To augment the resources of the State Governments, the Union Government has been implementing a Centrally Sponsored

Scheme for Development of Infrastructure Facilities in district and subordinate courts by providing financial assistance to State Governments / UTs in the prescribed fund sharing pattern. The scheme is being implemented since 1993-94. Till date, the Central Government has sanctioned Rs. 8758.70 crore under this Scheme to States/UTs, out of which Rs. 5314.39 crore has been released since 2014-15 which is around 60.68% of the total release under the scheme. During the financial year 2021-22, an amount of Rs. 770.44 crore has been allocated for the scheme, out of which Rs. 433.45 crore has been released till date. The Government has approved the continuance of this CSS for a period of 5 years from 01.04.2021 to 31.03.2026, with a total budgetary outlay of Rs.9000 crores, including Central share of Rs.5307 crores. The scheme components have been expanded, to also cover the construction of toilets, digital computer rooms and Lawyers' Hall, in addition to the Court Halls & Residential Units in the district and subordinate courts.

Under this scheme, an amount of Rs. 148.43 crore has been released to the State of Odisha till date. In the current financial year, an allocation of Rs. 27.93 crore has been made for the State of Odisha and the release will be subject to submission of Utilization Certificate(s) for the unspent balance of Central and State share lying with the State Government, compliance of revised Public Financial Management System guidelines and complete Action Plan for the projects to be taken up.
